The Nagaland Retirement from Public Employment (Second Amendment) Act, 2009. (Act No. 7 of 2009.)

Received the assent of Governor of Nagaland on 16/07/2009 and published in the Nagaland Gazette Extraordinary dated: 12th of August, 2009.

An -Act-

The further amend the Nagaland Retirement from public Employment Act, 1991. Be it enacted in the sixtieth year of the public of India as follows:

Short Title, Extent and Commencement:

- (1) This Act may be called the Nagaland Retirement from Public Employment (Second Amendment) Act, 2009.
- (2) It extends to the whole of the State of Nagaland
- (3) It shall come into force on such date as the State Government may, be notification in the official gazette, appoint in this behalf.
- 2. Amendment of Section 3 of the Nagaland Retirement from public Employment (Amendment) Act. 2007, the existing entry shall be substituted by the following: Section 3(1): Notwithstanding anything contained in any rule or orders for the time being in force, a person in public employment shall hold office for a term of 35 years from the date of joining public employment or until he attains the age of 60 years, whichever is earlier. Section 3(2): A person under public employment shall retire on the afternoon of the last day of the month in which he attains the age of 60 years, or in which he completes 35 years of public employment, whichever is earlier.